

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-III held on 09.08.2007**

The Meeting No. 18/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 09.08.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	<u>Sh. Ranjit Kumar, Jt. Commissioner</u>	DOR
2.	<u>Sh.Shaish Kumar, Sr.DO</u>	DIPP
3.	Sh.B.B Bharti, Director,	Regional Office of TC, Noida.
4.	<u>Sh. Rajinder Pal Singh, DDG</u>	DGFT
5.	Sh. Kuldeep Singh, Asstt. Director	O/o DC(SSl)
6.	Sh. Pradip Kumar, FTDO	DGFT

**(TEXTILES and LEATHER ITEMS)**

Minutes of NC-III Meeting No. 18/AM08 held on 09.08.2007.

The agenda for individual cases for Meeting No. 18/AM 08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

At the outset the Minutes of NC Meeting No. 17/AM08 held on 02.08.2007 were ratified by the Committee. Thereafter the Agenda for individual cases for Meeting No. 18/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

1	Case No.:1/18/84-ALC3/2007	Party Name:EMBEE APPARELS PVT. LTD.,	Meet No/Date:18/84-ALC3/2007 09.08.2007	Status: <b>Deferred</b>
	HQ File :01/84/050/00727/AM06/	RLA File :07/24/040/00886/AM06/	Lic.No/Date:0710043021 10.02.2006	Defer Date:06.09.2007
	Decision: The Committee considered the case as per Agenda and observed that in this case application has been received from RLA, Bangalore on 30.07.2007 whereas the Advance Authorisation was issued to the firm on 10.02.2006. Accordingly the application has been sent to T.As on 02.08.2007 and presently under examination of DC (MSME)/TC, Mumbai. In view of the above, decided await comments from them and defer the case for re-listing on 06.09.2007.			

2	Case No.:3/2/84-ALC3/2007	Party Name:BANG OVERSEAS LTD	Meet No/Date:18/84-ALC3/2007 09.08.2007	Status: <b>Rejected</b>
	HQ File :01/84/050/00558/AM07/	RLA File :07/24/040/00848/AM07/	Lic.No/Date:0710050740 20.03.2007	
	Decision: The Committee considered the case as per Agenda and observed that firm have not replied to TC, Mumbai letter dated 03.07.2007. Further, it was also observed that export product is embroidery and firm is			

seeking two different types of fabrics. In view of the above, Committee in consultation with the representatives technical authority present in the meeting decided to reject the case.

- RLA may take suitable consequential action accordingly.

3	Case No.:4/12/80-ALC2/2007	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:18/84-ALC3/2007 09.08.2007	Status: <b>Approved</b>
	HQ File :01/80/050/00080/AM08/	RLA File :05/24/040/00977/AM07/	Lic.No/Date:0510203432 08.05.2007	
	<p>Decision: The Committee considered the case as per Agenda and observed that the Qty. of input sought by the firm for the export product is @ 5.15 Sq mtrs./Pc. Committee, in consultation with technical authority decided to ratify the Advance Authorisation issued in this case, taking a cue from relevant SIONs for Pants &amp; Shirts, by allowing the export item @ 4.60 Sq mtrs./Pc.</p> <p>- The RLA shall be advised to take necessary action subject to compliance of other usual conditions.</p>			

4	Case No.:1/10/84-ALC3/2007	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	Meet No/Date:18/84-ALC3/2007 09.08.2007	Status: <b>Rejected</b>
	HQ File :01/84/050/00054/AM08/	RLA File :04/24/040/00055/AM08/	Lic.No/Date:0410089518 22.05.2007	
	<p>Decision: The Committee considered the case as per Agenda and observed that firm have not submitted the information/documents called for by TC, Mumbai vide their letter dated 27.07.2007, in absence of which it is not possible to fix the norms. In view of the above, Committee in consultation with the representatives of technical authority present in the meeting decided to reject the case.</p> <p>- RLA may take suitable consequential action accordingly.</p>			

5	<b>Case No.:2/10/84-ALC3/2007</b>	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	Meet No/Date:18/84-ALC3/2007 09.08.2007	<b>Status : Rejected</b>
	HQ File :01/84/050/00059/AM08/	RLA File :04/24/040/00057/AM08/	Lic.No/Date:0410089546 22.05.2007	
	<p><u>Decision: The Committee considered the case as per Agenda and observed that firm have not submitted the information/documents called for by TC, Mumbai vide their letter dated 27.07.2007, in absence of which it is not possible to fix the norms. In view of the above, Committee in consultation with the technical authority present in the meeting decided to reject the case.</u></p> <p>-</p> <p>RLA may take suitable consequential action accordingly.</p>			

6	<b>Case No.:8/14/84-ALC3/2007</b>	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	Meet No/Date:18/84-ALC3/2007 09.08.2007	<b>Status : Rejected</b>
	HQ File :01/84/050/00065/AM08/	RLA File :04/24/040/00059/AM08/	Lic.No/Date:0410089616 25.05.2007	
	<p><u>Decision: The Committee considered the case as per Agenda and observed that firm have not submitted the information/documents called for by TC, Mumbai vide their letter dated 26.07.2007, in absence of which it is not possible to fix the norms. In view of the above, Committee in consultation with the technical authority present in the meeting decided to reject the case.</u></p> <p>-</p> <p>RLA may take suitable consequential action accordingly.</p>			

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Case No.:3/14/84-ALC3/2007	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84-ALC3/2007 09.08.2007	Status: Approved
HQ File :01/84/050/00070/AM08/	RLA File :05/24/040/00160/AM08/	Lic.No/Date:0510204251 30.05.2007	
Decision: The Committee considered the case as per agenda and in consultation with the representative of DC (SSI) decided to ratify the Advance authorization issued in this case on the basis of written comments of O/o DC (SSI) conveyed vide their U.O No. 37(5)/62/07-08/Hosy. dated 08.08.2005 on repeat basis as detailed below: -			
<b>Export item</b>	<b>Import item</b>	<b>Qty. allowed</b>	
Men's Trouser made of 100% cotton fabric, GSM-235+/-10%. With lining of 100% cotton fabric, GSM-135+/-10%	100% cotton fabric, GSM-235+/-10%.	3.04 Sq. Mtrs/ Pc	
	100% cotton fabric, GSM-135+/-10%.	0.70 Sq. Mtrs/ Pc	
The GSM of import and export shall match.			
The RLA shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:4/14/84-ALC3/2007	Party Name:RICHA & CO	Meet No/Date:18/84-ALC3/2007 09.08.2007	Status: Approved
HQ File :01/84/050/00069/AM08/	RLA File :05/24/040/00164/AM08/	Lic.No/Date:0510204249 30.05.2007	

Decision: The Committee considered the case as per Agenda and observed that firm have neither replied to the DC (SSI) letter dated 17.07.2007 nor TC, Mumbai letter dated 23.07.2007. However, Committee taking a lenient view and in consultation with the technical authority present in the meeting decided to ratify the A/A issued in this case by allowing the export item @ 2.90 Sq mtrs./Pc taking a cue from SION at S.No. J-270 as detailed below: -

<u>Export item</u>	<u>Qty.</u>	<u>Import item</u>	<u>Qty. allowed</u>
<u>Ladies Shirt</u> <u>(Full Sleeve)</u>	<u>1 Pc</u>	<u>Fabric to be used in the Garment</u>	<u>2.90 Sq mtrs./Pc</u>

- The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 6/14/84-ALC3/2007	Party Name:PEARL GLOBAL LIMITED	Meet No/Date:18/84-ALC3/2007 09.08.2007	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00075/AM08/	RLA File :05/24/040/00189/AM08/	Lic.No/Date:0510204727 11.06.2007	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities present in the meeting, decided to ratify the Advance Authorization issued in this case by allowing 10% wastage. Firm has to account for 29163.75 Kgs. in the export product. .

<u>Export item</u>	<u>Export Qty.</u>	<u>Import item</u>	<u>Qty. allowed</u>
<u>Ladies Tunic made</u> <u>out from 95/5</u> <u>Rayon/Spandex</u>	<u>26512.500 Kgs.</u>	<u>95/5 Rayon (Spun</u> <u>Viscose)/Spandex</u> -	<u>29163.75 Kgs.</u>

RLA shall be advised to take necessary action subject to compliance of other usual conditions.

10	Case No.:9/14/84-ALC3/2007	Party Name:RR LEATHER PRODUCTS PVT. LTD.,	Meet No/Date:18/84-ALC3/2007 09.08.2007	Status: Rejected
	HQ File :01/84/050/00078/AM08/	RLA File :04/24/040/00095/AM08/	Lic.No/Date:0410089937 13.06.2007	Defer Date:09.08.2007
	Decision: The Committee considered the case as per Agenda and observed that firm have not submitted the information/documents called for by TC, Mumbai vide their letter dated 26.07.2007, in absence of which it is not possible to fix the norms. In view of the above, Committee in consultation with the technical authority present in the meeting decided to reject the case.			
	- RLA may take suitable consequential action accordingly.			

	Case No.:1/14/84-ALC3/2007	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:18/84-ALC3/2007 09.08.2007	Status: Approved
	HO File :01/84/050/00080/AM08/	RLA File :05/24/040/00215/AM08/	Lic.No/Date:0510204919	

Decision: The Committee considered the case as per agenda and in consultation with the representative of DC (SSI) decided to ratify the Advance authorization issued in this case on the basis of written comments of O/o DC (SSI) conveyed vide their U.O No. 37(5)/61/07-08/Hosy. dated 08.08.2005 on repeat basis as detailed below: -

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Export item	Import item	Qty. allowed
Men's Trouser made of 100% cotton fabric, GSM-235+/-10%. With lining of 100% cotton fabric, GSM-135+/-10%	100% cotton fabric, GSM-235+/-10%.	3.04 Sq. Mtrs/ Pc
	100% cotton fabric, GSM-135+/-10%.	0.70 Sq. Mtrs/ Pc

The GSM of import and export shall match.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:10/14/84-ALC3/2007	Party Name:RADHAMANI EXPORTS LTD.,	Meet No/Date:18/84-ALC3/2007 09.08.2007	Status: Rejected
HQ File :01/84/050/00083/AM08/	RLA File :07/24/040/00175/AM08/	Lic.No/Date:0710052026 18.06.2007	

Decision: The Committee considered the case as per Agenda and observed that in the application, exporter have mentioned their status as 100% EOU and hence not eligible for Advance Licence. Furthermore, firm have not given their reply to DC (SSI) and TC, Mumbai letter dated 13.06.2007 and 23.07.2007 respectively. Therefore, Committee in consultation with the technical authority present in the meeting decided to reject the case.

RLA may take suitable consequential action accordingly.

13	Case No.:2/18/84-ALC3/2007		Party Name:COTTON WORLD		Meet No/Date:18/84-ALC3/2007 09.08.2007		Status: Approved	
	HQ File :01/84/050/00099/AM08/		RLA File :07/24/040/00270/AM08/		Lic.No/Date:0710052439 11.07.2007			
	Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities present in the meeting, decided to ratify the Advance Authorization issued in this case as applied for by the firm.							
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	<u>Export item</u>		<u>Export Qty.</u>		<u>Import item</u>		<u>Qty. allowed</u>	
<u>100% cotton woven girls dress</u>		<u>5835 in Nos.</u>		<u>Printed Corduroy</u>		<u>7409 Sq mts.</u>		
RLA shall be advised to take necessary action subject to compliance of other usual conditions.								

Case No.:3/18/84-ALC3/2007	Party Name:COTTON WORLD	Meet No/Date:18/84-ALC3/2007 09.08.2007	Status: Approved
HQ File :01/84/050/00100/AM08/	RLA File :07/24/040/00269/AM08/	Lic.No/Date:0710052440 11.07.2007	

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Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities present in the meeting, decided to ratify the Advance Authorization issued in this case as applied for by the firm.

<u>Export item</u>	<u>Export Qty.</u>	<u>Import item</u>	<u>Qty. allowed</u>
<u>100% cotton woven girls dress</u>	<u>35165 in Nos.</u>	<u>Printed Corduroy</u>	<u>44656 Sq mts.</u>

RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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<b>Case No.:4/18/84-ALC3/2007</b>	Party Name:CALICO TRENDS	Meet No/Date:18/84-ALC3/2007 09.08.2007	<b>Status:</b> <b>Approved</b>
HQ File :01/84/050/00110/AM08/	RLA File :06/24/040/00011/AM08/	Lic.No/Date:0610012136 18.07.2007	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee, in consultation with the technical authorities present in the meeting decided to ratify the Advance License issued in this case by allowing the items of import at S.No. 1 & 2 as per SION at G-13. The items of import at S. No. 3 and 4 may be allowed on net to net basis with accountability clause.

RLA shall be advised to take necessary action subject to compliance of other usual conditions.

## Manual Cases

Case No.375	Ref. Chelsea Mills.
NC 18/08 dt. 09.08.2007.	F.No. 01/84/50/281/AM-07/DES-V
Amendment in Advance Licence No. 0510190845 dt. 14.09.2006.	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 14.12.2006 wherein import items viz., Rivets and Buttons were allowed in Nos. Firm, now requested that these items should be allowed in Sets in place of Nos. The Committee, in consultation with the technical authorities present in the meeting decided to allow these items in Sets instead of Nos against this Advance Licence.

RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.376	Ref. Chelsea Mills.
NC 18/08 dt. 09.08.2007.	F.No. 01/84/50/521/AM-07/DES-V
Amendment in Advance Licence No. 0510199914 dt. 22.02.2006.	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 24.05.2007 and TC, Mumbai vide their letter dated 10.07.2007 have sent their written comments in this case. In view of this Committee decided that written comments of TC, Mumbai may be taken on record and status quo may be maintained in this case. The Committee also felt that a D.O letter from Chairman, NC-III should be sent to DC (MSME) and TC, Mumbai inviting their attention towards such delay in sending their comments, as A/As are required to be ratified within time frame as per existing Policy.

Case No.377	M/s. Chelsea Mills.
NC 18/08 dt. 09.08.2007.	F.No. 01/84/50/465/AM-05/DES-V
Amendment in Advance Licence No. 0510144261 dt. 30.11.2004.	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers and observed

that NC has already cleared this case in its meeting held on 07.04.2005. The Committee in consultation with the technical authority present in the meeting decided that the export done prior to the date of communication of NC decision, may be taken into account for E.O discharge.

RLA shall be advised to take necessary action accordingly subject to compliance of other usual conditions.

Case No.378	M/s.Kaytee Corporation Pvt. Ltd.
NC 18/08 dt.09.08.2007	F.NO.1/84/50/452/AM07/DES-V
Advance Authorization No No.0310413527 dt.26.12.2006 – under para 4.7 of HBP(Vol1)2004-2009.	
RLA Mumbai Ref.No.03/94/040/1032/AM07	

Decision: The Committee considered the case as per agenda and on the basis of written comments of Textile Commissioner, Mumbai vide their letter No.18/2676/07/EP.II/226,227 dated 22.05.2007, decided to ratify the Advance authorization issued in this case as detailed below: -

S. No.	Export Item	Import Item	Qty. allowed per Pc. of export product.
1.	Gents half sleeves Shirt of Bigger Size GSM – 109 (+/-10%).	100% cotton yarn Dyed fabric, GSM – 109 (+/-10%).	2.45 Sq. Mtrs.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The RLA may be advised to ratify the advance authorization accordingly subject to other usual terms and conditions.

Case No.379	M/s. GPL Polyfils.
NC 18/08 dt. 09.08.2007.	F.No. 01/80/50/981/AM-07/DES-V

Fixation of norms in respect of Advance Licence No. 0610011455 dt. 30.11.2006.

Decision: The Committee considered the case as per the agenda alongwith other relevant papers and observed that export product items does not pertain to DES-V Section. Therefore, it was decided to transfer this case to relevant Section i.e. DES-IV Section.

Case No.380	M/s. Hartex Silk Mills Pvt. Ltd.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/146/AM-08/DES-V
Ratification of Advance Authorisation No. 0310428066 dt. 26.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers and observed that firm have not given the weight-wise details (separately) in respect of Dyed Polyester Filament yarn/Dyed Spun Polyester Yarn/Dyed Viscose Spun Yarn/Dyed Cotton Yarn mentioned in the export product in absence of which no nexus can be established in the export and import items. In view of this Committee in consultation with the technical authority present in the meeting decided to reject the case.

RLA may take suitable consequential action accordingly.

Case No.381	M/s. M/S. Dulari Exports PVt. Ltd.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/305/AM-08/DES-V
Ratification of Advance Authorisation No. 0510203964 dt. 22.05.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee,

in consultation with the technical authorities present in the meeting decided to ratify the Advance License issued in this case as detailed below:-

<u>S. No.</u>	<u>Export item</u>	<u>Import item</u>	<u>Taking cue from SION at S.No</u>	<u>Qty. allowed per Pc of the export product</u>
<u>1</u>	<u>Denim Ladies Skirts 78% cotton, 20% Polyester, 2% Spandex, GSM-390 (+/-10%)</u>	<u>78% cotton, 20% Polyester, 2% Spandex, GSM-390 +/-10%</u>	<u>J-289</u>	<u>2.20 Sq Mtrs./Pc</u>
<u>2</u>	<u>Denim Jackets 78% cotton, 20% Polyester, 2% Spandex, GSM-390 (+/-10%)</u>	<u>-do-</u>	<u>J-196</u>	<u>3.15 Sq Mtrs./Pc</u>
<u>3</u>	<u>Denim Pants 78% cotton, 20% Polyester, 2% Spandex, GSM-390 (+/-10%)</u>	<u>-do-</u>	<u>J-275</u>	<u>2.25 Sq Mtrs./Pc</u>

RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.382	M/s. Gaurav International
NC 18/08 dt. 09.08.2007	F.No. 01/84/50/21/AM-06/DES-V
Ratification of Advance Authorisation No. 0510154702 dt. 31.03.2005 – under Para 4.7 of HBP (Vol.I) 2004-2009	

Decision: The Committee considered the case as per agenda and observed that the case is under examination of DC (MSME)/TC, Mumbai. It was decided to remind them.

The case stands deferred for re-listing on 06.09.2007.

Case No.383	M/s. Aditya Birla Nuvo Ltd.
NC 18/08 dt. 09.08.2007.	F.No. 01/80/50/139/AM-07/DES-V
Fixation of norms in respect of Advance Licence No. 0210090445 dt. 20.06.2006.	

Decision: The Committee considered the case as per agenda and decided that visit of team of officers (as per NC decision) to inspect the units of the firm may be finalized by the Convener of the NC in consultation with the members concerned. The case may be placed before NC on receipt of the team report.

Case No.384	M/s. Shahi Exports Pvt. Ltd., Faridabad.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/386/AM-08/DES-V
Fixation of input output norms for export of Girls Trouser against Annual Advance Licence No.0710048695 dated 28.11.2006.	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities present in the meeting, decided to ratify the Advance Authorization issued in this case by allowing the export item @ 1.45 Sq mtrs./Pc.

<u>Export item</u>	<u>Export Qty.</u>	<u>Import item</u>	<u>Qty. allowed</u>
<u>Girls Trousers</u> <u>made of 86% cotton</u> <u>14% polyester</u> <u>fabric</u>	<u>1 Pc</u>	<u>86% cotton 14% polyester</u> <u>fabric</u>	<u>1.45 Sq mtr./Pc</u>
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RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.385	M/s. Shahi Exports Pvt. Ltd., New Delhi.
NC 18/08 dt. 09.08.2007	F.No. 01/84/50/504/AM-04/DES-V
Export of Gents Half Sleeve Shirt, Ladies Jackets, etc. against import of 65% Polyester 35% Cotton Fabric, etc.	
Advance Licence No. 0510108226 dt. 11.11.2003 – under Para 4.7 of HBP (Vol.I) 2002-2007.	
RLA, New Delhi. Ref. No.05/88/40/453/AM04.	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers and observed that CLA have sought confirmation regarding Norms Committee decision as to whether in the applicant firm's case, export product has been revised from Shirts H/S to F/S. In view of the above, it was confirmed that the above change of export product from Shirts H/S to F/S is as per Norms Committee decision. It was therefore decided to advise the Regional Authority to take necessary action accordingly subject to compliance of other usual conditions.

Case No.386	M/s. Spank Marketing & Services Pvt. Ltd, N. Delhi.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/342/AM-08/DES-V
Advance Authorisation No. 0510202961 dt. 26.4.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	

RLA, Ludhiana. Ref. No.05/24/40/022/AM08.

Decision: The Committee considered the case as per Agenda and observed that firm have not submitted the information/documents called for by DC (MSME) vide their letter dated 18.07.2007 and TC, Mumbai vide their letter dated 31.07.2007, in absence of which it is not possible to fix the norms. In view of the above, Committee in consultation with the technical authority present in the meeting decided to reject the case.

- RLA may take suitable consequential action accordingly.

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Case No.387	M/s. Richa Global Exports Pvt. Ltd., New Delhi.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/343/AM-08/DES-V
Advance Authorisation No. 0510204866 dt. 13.6.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Ludhiana. Ref. No.05/24/40/151/AM08.	

Decision: The Committee considered the case as per agenda and in consultation with the representative of DC (SSI) decided to ratify the Advance authorization issued in this case on the basis of written comments of O/o DC (SSI) conveyed vide their U.O No. 37(5)/54/07-08/Hosy. dated 09.08.2005 on repeat basis as detailed below: -

Export item	Import item	Qty. allowed
Ladies pant made of 100% Polyester Polar Fleece Knitted Fabric (two side brushed, one side anti	a) 100% Polyester Polar Fleece Knitted Fabric (two side brushed, one side anti pilling), GSM-280+/-10%.	13440 Kgs.

pilling) with Rib of 95% Spandex fabric. Ladies jacket made of 100% Polyester Polar Fleece Knitted Fabric (two side brushed, one side anti pilling) with Rib of 95% cotton 5% Spandex fabric.  Export Qty. 15,826 Kgs.	b) 95% cotton 5% Spandex fabric, GSM-300+/-10%.	4720 Kgs.
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The GSM of import and export should be within the range allowed.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.388	M/s. Richa Global Exports Pvt. Ltd., New Delhi.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/344/AM-08/DES-V
Export of Mens Jacket with Hood etc. against import of 60% Cotton 40% Polyester Wafle Bonded 60% Polyester 40% Acrylic Sherpa Fabric, etc.	
Advance Authorisation No. 0510204883 dt. 13.6.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Ludhiana. Ref. No.05/24/40/213/AM08.	

Decision: The Committee considered the case as per Agenda and observed that firm have not submitted the information/documents called for by TC, Mumbai vide their letter dated 31.07.2007. Moreover, the Qty. of export product is not given in Kgs. in absence of which it is not possible to fix the norms. In view of the above, Committee in consultation with the technical authority present in the meeting decided to reject the case.

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RLA may take suitable consequential action accordingly.

Case No.389	M/s. Richa Global Exports Pvt. Ltd., New Delhi.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/345/AM-08/DES-V
Export of Mens Jacket with Hood etc. against import of 60% Cotton 40% Polyester Wafle Bonded 60% Polyester 40% Acrylic Sherpa Fabric, etc.	
Advance Authorisation No. 0510204313 dt. 31.5.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Ludhiana. Ref. No.05/24/40/152/AM08.	

Decision: The Committee considered the case as per Agenda and observed that firm have not submitted the information/documents called for by TC, Mumbai vide their letter dated 30.07.2007. Moreover, the Qty. of export product is not given in Kgs. in absence of which it is not possible to fix the norms. In view of the above, Committee in consultation with the technical authority present in the meeting decided to reject the case.

- RLA may take suitable consequential action accordingly.

Case No.390	M/s. Sri Jaya Prabha Exports, Tirupur.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/373/AM-08/DES-V
Export of 100% Poly Micro Fleece Knitted Boys SweatShirt, etc. against import of 100% Poly Micro Fleece Fabric 2 side Brushed, etc.	
Advance Authorisation No. 3210035451 dt. 24.5.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Coimbatore. Ref. No.32/24/40/009/AM08.	

Decision: The Committee considered the case as per Agenda and observed that firm have not submitted the information/documents called for by TC, Mumbai vide their letter dated 23.07.2007. Moreover, the Qty. of export product is not given in Kgs. in absence of which it is not possible to fix the norms. In view of the above, Committee in

consultation with the technical authority present in the meeting decided to reject the case.

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RLA may take suitable consequential action accordingly.

Case No.391	M/s. Sky Industries Ltd., Mumbai.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/458/AM-08/DES-V
Export of Printed Cable Tie Tapes (Size 20 mm) made out of Knit Loop Fabric Laminated with Nylon Sheet against import of Knit Loop Fabric Laminated with Nylon Sheet (Size 20 mm).	
Advance Authorisation No. 0310435755 dt. 11.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Mumbai. Ref. No.03/95/40/319/AM08.	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities present decided to ratify the Advance Authorization issued in this case by allowing the import item of relevant GSM with 2% wastage.

<u>Export item</u>	<u>Export Qty.</u>	<u>Import item</u>	<u>Qty. allowed</u>
<u>Printed table tie tapes</u>	<u>1 mtr./Mtr.</u>	<u>Knit loop fabric laminated with nylon sheet</u>	<u>1.02 mtrs./mtrs</u>
-			

RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.392	M/s. VMT Spinning Co. Ltd., Ludhiana.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/456/AM-08/DES-V
Advance Authorisation No. 3010052385 dt. 10.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Ludhiana. Ref. No.30/24/40/018/AM08.	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities present in the meeting, decided to ratify the Advance Authorization issued in this case with 5% wastage i.e. as applied for by the firm.

<u>Export item</u>	<u>Import item</u>	<u>Qty. allowed</u>
<u>Blended yarn of Lyocell/Combed cotton yarn containing 68000 Kgs. of Lyocell and 32000 Kgs. of cotton</u>	<u>Tancel Staple fibre (714000 Kgs)</u> - <u>Raw cotton (44800 Kgs.)</u> - -	<u>@ 1.05 Kgs.</u>

RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.393	M/s. VMT Spinning Co. Ltd., Ludhiana.
NC 18/08 dt. 09.08.2007	F.No. 01/84/162/457/AM-08/DES-V
Advance Authorisation No. 3010052431 dt. 13.7.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Ludhiana. Ref. No.30/24/40/020/AM08.	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities present in the meeting, decided to ratify the Advance

Authorization issued in this case as applied for by the firm i.e item of import No.1 with 5% wastage and item of import No. 2 with 10% wastage.

<u>Export item</u>	<u>Export Qty.</u>	<u>Import item</u>	<u>Qty. allowed</u>
<u>Cotton &amp; Bemberg blended yarn</u>	<u>1 Pc</u>	<u>Bemberg Fibre</u>	<u>@ 1.05 Kgs.</u>
-		<u>Raw cotton</u>	<u>@ 1.10 Kgs.</u>

RLA shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.394	M/s.Kaytee Corporation Pvt. Ltd
NC 18/08 dt.09..08.2007	F.NO.1/84/162/454/AM08/DES-V
Export of Womens Cargo Pant.	
Advance Authorization No No.0310435314 dt.06.07.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
RLA Mumbai Ref.No.03/95/040/306/AM08	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities present in the meeting, decided to ratify the Advance Authorization issued in this case by allowing the export item @ 2.65 Sq mtrs./Pc.

<u>Export item</u>	<u>Export Qty.</u>	<u>Import item</u>	<u>Qty. allowed</u>
<u>Women cargo pant</u>	<u>1 Pc</u>	<u>(i) 100% cotton broken dyed twill camouflage print(52385.2 Sq mtrs.)</u>	<u>@ 2.65 Sq mtr./pc</u>
-		-	-
-		<u>(ii) 100% cotton broken twill solid dyed(40216.4 Sq mtrs)</u>	<u>@ 2.65 Sq mtr./pc</u>
		-	

RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.395	M/s.Orient Fashion Exports (I) Pvt. Ltd
NC 18/08 dt.09..08.2007	F.NO.1/84/162/338/AM08/DES-V
Export of Infant Skirts	
Advance Authorization No No.0510204051 dt.24.05.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
CLA New Delhi Ref.No.05/24/040/11/AM08	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities present in the meeting, decided to ratify the Advance Authorization issued in this case by allowing the export item at S.No.1 @ 0.69 Sq mtrs. /Pc and export item at S.No .2 @ 0.71 Sq mtrs. /Pc .

<u>Export item</u>	<u>Import item</u>	<u>Qty. allowed</u>
Infant skirts (740 Pcs)	100% cotton 28 Wales Corduroy fabric (511 Sq mtrs.)	@ 0.69 Sq mtr/Pc
-	-	-
Girls skirts (1260 Pcs)	100% cotton broken twill solid dyed (40216.4 Sq mtrs)	@ 0.71 Sq mtr/Pc

RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.396	M/s.Orient Fashion Exports (I) Pvt. Ltd
NC 18/08 dt.09..08.2007	F.NO.1/84/162/336/AM08/DES-V
Export of Infant Dress.	
Advance Authorization No No.0510204865 dt.13.06.2007 – under para 4.7 of HBP(Vol1)2004-2009.	
CLA New Delhi Ref.No.05/24/040/208/AM08	

Decision: The Committee considered the case as per agenda and in consultation with the representative of DC (SSI) decided to ratify the Advance authorization issued in this case on the basis of written comments of O/o DC (SSI) conveyed vide their U.O No. 37(5)/60/07-08/Hosy. dated 06.08.2005 on repeat basis as detailed below: -

Export item	Import item	Qty. allowed
Infants' Dress made of 100% cotton Plain Printed Woven Fabric, GSM-96+/-10% & Diaper Cover of 100% Cotton Plain woven fabric, GSM-79+/-10% and with lining of 100% cotton plain woven fabric GSM-79+/-10%	100% cotton Plain Printed Woven Fabric GSM-96+/-10%.	0.85 Sq mtrs/Pc
	100% Cotton Plain woven fabric, GSM-79+/-10% (for diaper cover).	0.23 Sq mtrs/Pc
	100% Cotton Plain woven fabric, GSM-79+/-10% (for lining ).	0.81 Sq mtrs/Pc
Girls' Dress made of 100% cotton plain printed woven fabric, GSM-96+/-10% & Diaper cover of 100% cotton plain woven fabric, GSM-79+/-10% and with	100% Cotton Plain Printed woven fabric, GSM-96+/-10%	0.86 Sq mtrs/Pc
	100% Cotton Plain woven fabric, GSM-79+/-10% (for diaper cover).	0.26 Sq mtrs/Pc

lining of 100% cotton plain woven fabric, GSM-79+/-10%	100% Cotton Plain woven fabric, GSM-79+/-10% (for lining).	0.82 Sq mtrs/Pc
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The GSM of import and export should be within the range allowed.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.397	M/s.Lakshmigrha Apparels Pvt. Ltd.
NC 18/08 dt.09..08.2007	F.NO.1/84/162/1341/AM07
Export of Readymade Garments,boiler suit (Cover all)	
Advance Authorization No No.3210034897 dt.26.02.2007 – under para 4.7 of HBP(Vol1)2004-2009.	
RLA Ref.No.32/21/040/304/AM07 (Review Case)	

Decision: The Committee considered the case as per agenda and on the basis of written comments of Textile Commissioner, Mumbai vide their letter No.18/2693/07/EP.II/173 dated 10.07.2007, decided to ratify the Advance authorization issued in this case as detailed below: -

S. No.	Export Item	Import Item	Qty. allowed per Pc. of export product.
1.	Readymade Garments Boiler Suit (Coverall)	1) Fabric – woven dyed fabric- 93% para aramid fibre/5% Meta Aramid Fibre/2% Polyamide	1) 4.05 Sq. Mtrs.

		fibre with conductive carbon black core 2) Snap Button 3) Zipper – No. 5 Golden Brass 2 way CE with DA+DA slider (16 inches to 28 inches) 4) Zipper – No. 5 Golden Brass 2 way CE with DA+DA slider (5 inches to 7 inches) 5) Reflective Sew on Tape 6) Sewing Thread – Spun Nomex @ man-made Aramid/Meta Fibre)	2) 13 Nos 3) 1 No  4) 2 Nos  5) 4 m (3 ch width) 6) 450 mt.
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The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The RLA may be advised to ratify the advance authorization accordingly subject to other usual terms and conditions.

Case No.398	M/s.Pearl Global Ltd.
NC 18/08 dt.09 .08.2007	F.NO.1/84/50/537/AM07/DES-V
Export of Girls Fleece Hoodie Jackets.	
Advance Authorization No No.510200405 dt.05.03.2007 – under para 4.7 of HBP(Vol1)2004-2009.	
CLA New Delhi Ref.No.05/24/040/979/AM07 (Review Case)	

Decision: The Committee considered the case as per agenda and perused the written comments of Textile Commissioner, Mumbai vide their letter No.18/2722/07/EP.II/111 dated 06.07.2007. It was decided to ratify the Advance authorization issued in this case on the basis of written comments of TC, Mumbai as detailed below:-

S. No.	Export Item	Import Item	Qty. allowed per Pc. of export product.
1	Girls Fleece hoodie jacket	1) 32 S/1 combed cotton + 50 D/36 F Poly + 16s/1 CVC 60/40 French Terry, Before wash, GSM=255 (+/-10%)(Knitted body fabric) 2) 32 S/1 combed cotton + 70 D Spandex Rib, 2x2 Before wash, GSM=260 (+/-10%)(Trim Knitted fabric) 3) 26 S/1 combed cotton + jersey, Before wash, GSM=160 (+/-10%)(Trim Knitted fabric)	1) 299 Gms.  2) 89 Gms.  3) 37 Gms.
2	Boys Fleece hoodie jacket	1) 32 S/1 BC 05 D/36F Poly + 16s/1 CVC 60/40 French Terry, Before wash, GSM=255 (+/-10%)( Body Knitted fabric+ TRIM Knitted	1) 335 Gms.

		Fabric) 2) 20 S/1 BC 05 cotton HTHER Yarn RIB 2x2, Before wash, GSM=260 (+/- 10%) (TRIM Knitted Fabric) 3) 26 S/1 BC 05 HTHER yarn Jersey , Before wash, GSM=160 (+/-10%) ( TRIM Knitted Fabric)	2) 75 Gms.  3) 34 Gms.
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3	Girls Pre-School Fleece hoodie jacket	1) 32 S/1 Combed cotton + 50D /36 F Poly + 16S/1 CVC 60/40 French Terry, Before wash, GSM=255 (+/-10%)( Body Knitted fabric) 2) 20 S/1 Combed cotton RIB 2x2, Before wash, GSM=260 (+/- 10%) (Trim Knitted fabric) 3) 26 S/1 combed cotton Jersey, Before wash, GSM=160 (+/-10%) ( TRIM Knitted Fabric)	1) 190 Gms.  2) 67 Gms.  3) 34 Gms.
4	Boys Fleece hoodie jacket	1) 30 S/1 Combed cotton + 50D /48 F Poly + 16S/1 CVC 60/40 Printed Fleece knitted fabric (75% cotton 25% poly), GSM=250 (+/- 10%)( Body Knitted fabric + Trim Knitted fabric)	1) 372 Gms.

	2) 20 S/1 100% cotton 2x2 RIB knitted fabric, GSM=280 (+/-10%) (Trim Knitted fabric)	2) 84 Gms.
	3) 26 S/1 100% cotton Jersey Knitted fabric, GSM=160 (+/-10%) (Trim Knitted fabric)	3) 39 Gms.

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The RLA may be advised to ratify the advance authorization accordingly subject to other usual terms and conditions.

Case No.399	M/s.Pearl Global Ltd
NC 18/08 dt.09..08.2007	F.NO.1/84/162/335/AM08/DES-V
Export of Fleece hoodie jackets.	
Advance Authorization No No.0510204285 dt.31.05.2007 – under para 4.7 of HBP(Vol1)2004-2009.	
CLA New Delhi Ref.No.05/24/040/123/AM08	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities decided to ratify the Advance Authorisation issued in this case by allowing items of import with 10% wastage. On the export side it was also observed that various sub-items of import at 1(ii), 1(iii) & 2(ii) are not relevant to the export product, hence, are not allowed. Rib may be allowed with 2% wastage.

The RLA may be advised to ratify the advance authorization accordingly subject to other usual terms and conditions.

Case No.400	M/s.Pearl Global Pvt Ltd
NC 18/08 dt.09.08.2007	F.NO.1/84/162/334/AM08/DES-V
Export of Fleece hoodie jackets.	

Advance Authorization No No.0510204447 dt.04.06.2007 – under para 4.7 of HBP(Vol1)2004-2009.
CLA New Delhi Ref.No.05/24/040/89/AM08

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities decided to ratify the Advance Authorisation issued in this case by allowing items of import with 10% wastage. On the export side it was also observed that various sub-items of import at 1(ii), 1(iii) & 2(ii) are not relevant to the export product, hence, are not allowed. Rib may be allowed with 2% wastage.

The RLA may be advised to ratify the advance authorization accordingly subject to other usual terms and conditions.

Case No.401	M/s.Pearl Global Ltd
NC 18/08 dt.09.08.2007	F.NO.1/84/162/337/AM08/DES-V
Export of Girls novelty zip up fleece hoodie jackets.	
Advance Authorization No No.0510202560 dt.17.04.2007 – under para 4.7 of HBP(Vol1)2004-2009.	
CLA New Delhi Ref.No.05/24/040/1086/AM07	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities decided to ratify the Advance Authorisation issued in this case by allowing items of import with 10% wastage. On the export side it was also observed that various sub-items of import at 1(ii), 1(iii) & 2(ii) are not relevant to the export product, hence, are not allowed. Rib may be allowed with 2% wastage.

The RLA may be advised to ratify the advance authorization accordingly subject to other usual terms and conditions.

Case No.402	M/s.Kitex Garments Ltd,
NC 18/08 dt.09..08.2007	F.NO.1/84/50/307/AM07/DES-V
Advance Authorization No No.1010024473 dt.25.09.2006 – under Para 4.7 of HBP(Vol1)2004-2009.	
RLA Cochin Ref.No.10/24/040/60/AM07	

Decision: The Committee considered the case as per agenda and on the basis of written comments of Textile Commissioner, Mumbai vide their letter No.18/2580/06/EP.II/244 dated 01.12.2006, decided to ratify the Advance authorization issued in this case as detailed below: -

S. No.	Export Item	Import Item	Qty. allowed per Pc. of export product.
1.	Wind Breaker jacket	1) 100 Nylon Taffet PU coated, 210 T, GSM-70-75, width –59” 2) Eyelet 3) Velcro 4) Bell Caps 5) Draw cord 6) Zipper	1) 2.53 Sq. Mtrs.  2) Net to net +1% wastage 3) Net to net +1% wastage 4) Net to net +1% wastage 5) 2.40 mt./Pc 6) Net to net +1% wastage

The quality of fabric used in the export products should conform with the quality of fabric imported in terms of GSM, fibre composition and special finish (if any) imparted to the fabric.

The RLA may be advised to ratify the advance authorization accordingly subject to other usual terms and conditions.

Case No.403	M/s.Jindal Woollen Industries
NC.18/08 dt.09..08.2007	F.NO.1/84/162/703/AM07
Subject:- Issue of Advance Licence for import of un-mutilated used worn/clothing synthetic/Woolen hosiery /Cotton rags un-mutilated etc. for manufacture and export of shoddy yarn. In respect of A/LNo.,3310008105 dt.10.2.2006 M/s Jindal Fibre A/L. No.3310007046 dt.29.6.2005- M/s Jindal Woollen Industries and A/LNo. 3310007873 dt.14.12.2005 M/s Jindal Woollen Industries.	
RLA Ref.No.33/24/40/ 04/am07 and 33/24/40/00022/am06 (Review Case)	

Decision: The Committee considered the case as per the agenda and observed that comments of Policy Division were invited, which are still awaited. In view of this, Committee decided to maintain its earlier decision of rejection and case may be closed. RLA may be informed accordingly.

Case No.404	M/s. S.P. Apparels Ltd., Coimbatore.
NC 18/08 dt. 09.08.2007	F.No. 01/84/50/825/AM-06/DES-V
Advance Authorisation No. 3210032086 dt. 28.3.2006 – under Para 4.7 of HBP (Vol.I) 2004-2009.	
RLA, Coimbatore. Ref. No.32/24/40/139/AM06. (Review Case)	

Decision: The Committee considered the case as per the agenda alongwith other relevant papers. The Committee in consultation with the representatives of technical authorities decided to ratify the Advance Authorisation issued in this case by allowing items of import with 5% wastage.

<u>Export item</u>	<u>Import item</u>	<u>Qty. allowed</u>
<u>Boys sleep suit</u> <u>(14314 Pcs)</u>	<u>100% spun polar fleece</u>	<u>@ 1.05 Sq mtr/Pc</u>
	-	-
	-	-
	<u>100% nylon grey fabric</u>	<u>@ 1.05 sq mtrs/Pc</u>

The RLA may be advised to ratify the advance authorization accordingly subject to other usual terms and conditions.

Case No.405	M/s. Richa & Co., New Delhi.
NC 18/08 dt. 09.08.2007	F.No. 01/84/50/170/AM-05/DES-V
Re-fixation of input output norms against Advance Licence No.0510131346 dated 6.7.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009. (Re-view Case)	

Decision: The Committee considered the case as per the agenda and observed that this case has already been cleared by the Committee taking into consideration the recommendations of TC, Mumbai/DC (SSI) in its meeting held on 07.10.2004 with specific description in the export items. The Committee after detailed deliberation in consultation observed that description quoted in the Minutes may be based on the average size of Sample and all the export product need not be of the same size. In view of this Committee decided to delete the details of description regarding size of sample mentioned in earlier Minutes.

The RLA may be advised to ratify the advance authorization accordingly subject to other usual terms and conditions.

Total No. of cases	Approved	Rejected & Closed	Deferred
46	28	13	15
In % terms	60.87%	28.26%	10.87%

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